(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (e) Foreign Direct Investment (FDI) policy is reviewed/ liberalised on an ongoing basis, with a view to making it more investor friendly. In this regard, comments/recommendations are invited/received from stakeholders including RBI on various issues. After due consultations with stakeholders and concerned Ministries/Departments/Organisations, including the RBI, Government examines proposals for review/ liberalization of FDI policy.

Violation of foreign exchange rules by Walmart

1437. SHRI K.N. BALAGOPAL: Will the Minister of FINANCE be pleased to state:

- (a) whether any enquiry is being conducted or announced to probe allegations of foreign exchange rules violation by Walmart when it invested \$100 Million in 2010 into a company owned by Bharathi group; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) and (b) Directorate of Enforcement has taken appropriate action to examine alleged contravention of provisions of Foreign Exchange Management Act, 1999 (FEMA) by Wal-Mart, on the basis of a reference received from RBI.

Summons to top insurance firms on service tax

1438. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of FINANCE be pleased to state:

- (a) whether government has issued summons to top insurance firms for alleged evasion of service tax over Rs. 300 crores;
- (b) if so, the names of such firms with the amount of service tax due from each one of them:
- (c) whether some insurance firms have fudged their accounts and records to evade service tax; and
- (d) if so, the names of such firms and action taken or propose to be taken against insurance firms?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) Yes, however the amount of service tax is yet to be quantified as investigations are in progress.

(b) to (d) The information is being collected and will be laid on the Table of the House.

Funds earmarked for SCSP and TSP

1439. SHRI AMBETH RAJAN: Will the Minister of FINANCE be pleased to state:

- (a) the details of the funds earmarked for Scheduled Castes Sub Plan (SCSP) and Tribal Sub Plan (TSP) during last five financial year as per the guidelines issued by Planning Commission vide its letter dated 26 December, 2006;
- (b) if no, such funds were earmarked during the last five years, the reasons therefor;
- (c) whether separate Budget Head has been opened for SCSP and TSP for financial year 2011-12 as mandated by the Department of Expenditure; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) Strategies of the Scheduled Caste Sub Plan for the Scheduled Castes (SCSP) (previously known as Special Component Plan) and Tribal Sub-Plan for the Scheduled Tribes (TSP) were introduced in the Sixth Plan and Fifth Plan respectively. The SCSP and TSP envisage channelizing the flow of outlays and benefits from all the sectors of development in the Annual Plans of States/UTs and Central Ministries at least in proportion to their population, both in physical and financial terms. Planning Commission issued revised guidelines to Central Ministries in 2006 for effective formulation, implementation, and monitoring of SCSP & TSP. In respect of Central Ministries/Departments the budget allocated for SCSP & TSP till 2010-11 are available as in Statement 21 of Expenditure Budget Volume-I. From 2011-12 onwards, separate allocations are made for SCSP and TSP in Statement 21 and 21-A of the Expenditure Budget Volume-I respectively.

Planning Commission had set up a Task Force under the Chairmanship of Dr. Narendra Jadhav, Member, Planning Commission in June, 2010 to review the operational difficulties in implementation of SCSP & TSP at the level of Central Ministries/Departments and States/Union Territories. The first recommendations/